

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

DATED WEDNESDAY THE FOURTEENTH DAY OF JUNE
ONE THOUSAND NINE HUNDRED AND EIGHTY NINE

PRESENT

HON'BLE SHRI P. K. KARTHA, VICE CHAIRMAN

&

HON'BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

O.A. 258/89

V. K. Suresh Babu

Applicant

Vs.

1. The Sub Inspector of Police,
Special Branch, Cochin and
2. The Superintendent of Police,
Union Territory of Lakshadweep,
Kavarathy

Respondents

M/s. K. P. Dandapani,
Smt. Sumathi Dandapani and
K. Jaju Babu

Counsel for
the applicant

Mr. P. V. Madhavan Namhiar, SCGSC

Counsel for
the respondents

ORDER

Shri P. K. Kartha

The applicant who is working as a Head Constable has filed this application under Section 19 of the Administrative Tribunals Act, 1985 praying that the impugned order of transfer dated 24.4.1989 (Ext. P-1) whereby he has been transferred from Cochin to Minicoy be quashed and that the respondents be directed to permit him to continue at Cochin for a period of three years in accordance with the norms prescribed by them.

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2. The learned counsel for the respondents has stated that a decision has been taken to transfer some officials from Cochin to Lakshadweep Islands on administrative grounds and that apart from the applicant, some others have also been transferred.

3. There is no allegation of malafides against the respondents. In a disciplined force like the Police, we do not consider it proper to interfere in normal placings and transfers unless malafides is alleged and proved.

4. In the facts and circumstances mentioned above, we do not see any merit in the application and the same is dismissed at the admission stage itself.

5. Parties to bear their own costs.


(N. V. Krishnan)
Administrative Member
14.6.89


(P. K. Kartha)
Vice Chairman
14.6.89

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